

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 160**  
**(IB)-750(PB)/2019**

**IN THE MATTER OF:**

Sh. Rakesh Kumar Nigam & Anr.	....	Petitioners/Applicant
v.		
Vardhman Estate and Developers Pvt. Ltd.	....	Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 20.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner	Ms. Anuja Saxena & Mr. Yogesh Bhardwaj, Advs.
For the Respondent	Mr. Prashant Katara & Mr. Plash Mittal, Advs.

**ORDER**

For order see, CP. No. (IB)-59(PB)/2019.

20.08.2019  
Ritu Sharma